

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:2453

ANSWERED ON:12.03.2013

CRIMINAL CASES AGAINST POLICE PERSONNEL

Abdulrahman Shri ;Hussain Shri Syed Shahnawaz;J Helen Davidson;Mahto Shri Baidyanath Prasad;Singh Shri Radha Mohan

**Will the Minister of HOME AFFAIRS be pleased to state:**

(a) the total number of criminal cases registered against the police personnel and the action taken including disciplinary proceedings started against them during each of the last three years and the current year, crime-wise including torture in police custody and State-wise including Delhi Police; and

(b) the steps taken by the Union and the State Governments to check such cases in future and improve the functioning of police personnel in the country?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH)

(a): As per the data from NCRB, the number of complaints received/cases registered against police personnel State/UT-wise and action taken against them during 2009, 2010 and 2011 including incidents of human rights violation by police is attached at Annexure-I.

(b): "Police" and "Public Order" being State subjects under the Seventh Schedule to the Constitution of India, the State Governments are primarily responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through the machinery of their law enforcement agencies under the extant and appropriate law(s), as also for protecting the life and property of the citizens. The Union Government, however, attaches highest importance to the matter of prevention of crime and therefore, has been advising the State Governments and UT Administrations from time to time, to give more focused attention to improving the administration of criminal justice system and take such measures as are necessary for prevention and control of crime.